

be placed on the Table of the House. I would like to suggest that the hon. Home Minister should take the early opportunity to do away with the Preventive Detention Act and lay on the Table a chart showing the action taken under the Defence of India Rules.

**Shri Nanda:** This stands by itself. Whatever is required to be done under the other Act and rules, we will attend to it.

#### PAPERS UNDER TARIFF COMMISSION ACT

**The Minister of Industry (Shri Kanungo):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:--

(1) (i) Report (1963) of the Tariff Commission on the continuance of protection to the Automobile Spark Plug Industry.

(ii) Government Resolution No. 8(1)-Tar/63, dated the 27th September, 1963.

(iii) Government Notification No. 8(1)-Tar/63, dated the 27th September, 1963.

(iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library. See No. LT-1808/63].

(2) (i) Report (1963) of the Tariff Commission on the continuance of protection to the Engineer's Steel Files Industry.

(ii) Government Resolution No. 7(2)-Tar/63, dated the 27th September, 1963.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period

prescribed in the said sub-section. [Placed in Library. See No. LT-1809/63.]

(3) (i) Report (1963) of the Tariff Commission on the continuance of protection to the Piston Assembly (Pistons, Piston Rings and Gudgeon Pins) Industry.

(ii) Government Resolution No. 15(1)-Tar/63, dated the 24th October, 1963.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library. See No. LT-1810/63].

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, I wish to crave your indulgence for a minute. You would notice that with dull uniformity all these three items--statements explaining the reasons for the delay--run like an ugly trail through all these three items. In this Parliament, the third Lok Sabha, this has become a hackneyed ritual, explaining the delay. Is the House to understand that there is no attempt on the part of the Government to improve its efficiency in these matters? Always these reports are delayed. Why should they be delayed? We would like to know from the Minister why these are delayed. Everytime the same thing happens.

**Mr. Speaker:** I will try to find out from him.

#### PAPERS UNDER THE COMPANIES ACT, 1956

**The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah):** I beg to lay on the Table a copy each of the following Reports